

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
CIRCUIT BENCH AT BILASPUR

Original Application No. 517 of 2004

Bilaspur, this the 8th day of July, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Jai Singh Chowhan,  
S/o. Shri. Ramu Singh Chowhan,  
aged about 50 years, Employed as  
Motor Vehicle Driver Gr. I,  
Under Chief Engineer (Construction),  
SEC. Rly, Bilaspur,  
Residing at : Near Jagmal Chowk,  
Bilaspur, Tehsil & District :  
Bilaspur (CG).

... Applicant

(By Advocate - Shri B.P. Rao)

Versus

1. Union of India,  
through : The Secretary,  
Ministry of Railways, Rail  
Bhawan, New Delhi.
2. The General Manager,  
South East Central Railway,  
Bilaspur Zone, GM Office,  
PO : Bilaspur, Tehsil & District :  
Bilaspur (CG).
3. The Chief Engineer (Constructions),  
South East Central Railway, PO :  
Bilaspur, Tehsil & District :  
Bilaspur (CG).
4. The Sr. Personnel Officer  
(Constructions), South East Central  
Railway, PO : Bilaspur, Tehsil &  
District : Bilaspur (CG). ... Respondents

ORDER (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has  
claimed the following main relief :

"8.1. to pass a direction to the respondents (i.e. respondent No. 2 or respondent No. 3) to dispose the applicants' latest representation dated 31.3.2004 (Annexure A-7) in a speaking order, at the earliest."

2. The brief facts of the case are that the applicant is working as MDM Grade-I/Driver in the pay scale of Rs. 4500-7000/- on adhoc basis with the respondents Railways. The main grievance of the applicant is that his juniors have been



regularised in MDM Grade-I long before and also have been promoted as MDM/Driver in the pay scale of Rs. 5000-8000/-, whereas he has not been considered for regular appointment in is by the respondents in the grade/which he/working presently on adhoc basis. In this regard the applicant has given a representation to the respondents on 31st March, 2004. But till now the respondents have not taken any decision on the same.

3. In the circumstances, we deem it appropriate to direct the respondent No. 3 to consider the representation of the applicant dated 31st March, 2004 and take a decision on the same by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of copy of this order. We do so accordingly. The applicant is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 3 within a week from the date of receipt of copy of this order.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman

"SA"

Copy to:  
S/o B.P. Rao, counsel  
for applicant, DURG.  
with A/3 copy.